

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).2971/2022

(Arising out of impugned final judgment and order dated 02-03-2022  
in BA No. 196/2022 passed by the High Court of Delhi at New Delhi)

MAMTA &amp; ANR.

Petitioner(s)

VERSUS

THE STATE (NCT OF DELHI) &amp; ANR.

Respondent(s)

(WITH IA No. 43222/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT, IA No. 43224/2022 - EXEMPTION FROM FILING O.T.)

Date : 17-05-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Dr. Menaka Guruswamy, Sr. Adv.  
Mr. Ashwani Kumar Dubey, AOR  
Mr. Pankaj Sharma, Adv.  
Mr. Yash S. Vijay, Adv.  
Mr. Saurabh Mishra, Adv.  
Mr. Devinder Singh Khatana, Adv.  
Mr. Utkarsh Pratap, Adv.

For Respondent(s) Mr. Jayant K. Sud, ASG  
Mr. Sanjay Kumar Tyagi, Adv.  
Mr. Ashok Panigrahi, Adv.  
Ms. Neela Kedar Gokhale, Adv.  
Ms. Vishakha, Adv.  
Mr. Gurmeet Singh Makker, AOR  
  
Mr. Siddhartha Dave, Sr. Adv.  
Ms. Supriya Juneja, AOR  
Mr. Adhishwar Suri, Adv.  
Mr. Manvendra Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

List the Special Leave Petition on 20 May 2022.

(SANJAY KUMAR-I)  
AR-CUM-PS

(MALEKAR NAGARAJ)  
COURT MASTER